

RAJYA SABHA

*Thursday, the 2nd April, 1998/12th
chaitra, 1920 (Saka)*

The House met at eleven
(Mr. Chairman) *in* of the clock,
the Chair.

SHRI MRINAL

SEN (Nominated):

Sir, I want to raise a point of order.

MR. CHAIRMAN: Please, no point of order in the beginning... (*Interruptions*) Let me see... (*Interruptions*)

SHRI MRINAL SEN: This is not fair because I had written to you...

MR. CHAIRMAN: It is not proper to start the proceedings with a point of order because there is nothing in the Order Paper... (*Interruptions*) The point is this. There is nothing in the Order Paper on which you can raise a point of order.

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri M.S. Ramachandran, a former Member of the Rajya Sabha, on the 31st March, 1998, at the age of 75.

Born at Madurai in May 1923, Shri Ramachandran had his education at S.M.S. High School, Karaikudi and American College, Madurai. A trade unionist, Shri Ramachandran was closely associated with several labour organisations and espoused the cause of the working class and down-trodden sections of the society. He was President of the Indian National Textile Workers' Federation and Vice-President of the Indian National Trade Union Congress, Tamil Nadu, and Dakshin Bharat Hindi Prachar Sabha. He was also member of the National Productivity Council and National Safety Council.

Shri Ramachandran represented the State of Tamil Nadu in this House from 1986. He also served as a Member of the Committee on Public Undertakings from 1982 to 1984.

In the passing away of Shri M.S. Ramachandran, the country has lost a veteran trade union leader.

We deeply mourn the passing away of Shri M.S. Ramachandran.

I request the Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI R.K. KUMAR): Sir, I lay on the Table—

- (i) A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944, together with explanatory memoranda on the Notifications:—
 - (1) G.S.R. No. 49(E), dated the 23rd January, 1998, publishing the Central Excise (First Amendment) Rules, 1998.
 - (2) G.S.R. No. 668(E), dated the 26th November, 1997, publishing the Central Excise (Twelfth Amendment) Rules, 1997.
 - (3) G.S.R. No. 694(E), dated the 11th December, 1997, publishing the Central Excise (Thirteenth Amendment) Rules, 1997.

[Placed in Library, for (1) to (3) See No U 147/148981